

IN THE FOLLOWING CASES FINAL JUDGMENTS HAVE BEEN TAKEN FROM WEBSITE/RECEIVED FROM PARTY AND PHOTOSTAT FROM BURNT MATERIAL. ADVOCATES ARE REQUESTED TO VERIFY THE JUDGMENT AND IN CASE ANY OBJECTION SAME BE GIVEN IN 15 DAYS TO RECONSTRUCTION CELL						
SR.NO	CASE TYPE	CASE NO.	CASE YEAR	PARTIES NAME	ADVOCATED NAME	
1	CEA	139	2006	COMMISSIONER OF CENTRAL EXCISE COMMISINERATE, DELHI VS. M/S JAI SHREE AGRO INDUSTRIES LTD., SONEPAT	SANJEEV KAUSHIK	
2	CR	3916	1997	THE DOABA COOP.MILK PRODUCERS V/S WALIA TRADERS	AJAY MAHAJAN	
3	FAO	1050	2006	HARINDER SINGH V/S PARDEEP KUMAR SOOD AND ORS.	RAJESH KAUL	
4	FAO	865	1990	KULBHUSHAN SHARMA VS. PREM BHUSHAN SHARMA & ORS.	G.S.JASWAL	
5	FAO	1749	2008	NACHHATTAR SINGH AND ORS. V/S M/S RAJINDER KUMAR AND ORS.	M.K. GARG	